

There is no loss of duty as such as the order has been passed in quasi-judicial proceedings. Legal remedies are available against the order passed in adjudication.

1365. [Transferred to the 31st July, 1991]

Qualification laid down for appointment of Local (Health) Authority by Department of Prevention of Food Adulteration, Delhi Administration

1366. SHRI GHUFRAN AZAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Department of Prevention of Food Adulteration Delhi Administration, Delhi has laid down the minimum qualification for the appointment of Local (Health) Authority as post graduation in science or equivalent in the recruitment rules;

(b) if so, whether the technical qualifications of food hygiene, science and Human health is necessary for Local (Health) Authority to enable him come to the right conclusion in respect of destruction of seized perishable food articles under Section 10(4.-A) of PFA Act; and

(c) if so, action proposed by Government to denotify the non-technical SDMs of Delhi notified as Local (Health) Authority under PFA Act?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARTHA): (a) to (c) Yes, Sir. The Department of Prevention of Food Adulteration, Delhi Administration, has prescribed Post-graduate in Science or equivalent as minimum qualification for appointment to the post of Local (Health) Authority.

There is no statutorily prescribed qualification for Local (Health) Authority under the provisions of Prevention of Food Adulteration Act, 1954.

Clue to mysterious killer disease in the capital

1367. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Doctors/Specialists of various Government hospitals in the capital have failed to find the clue to the mysterious killer disease; so far;

(b) whether the Doctors of Batra Hospital, New Delhi, a private hospital and its medical research centre has found the clues of the disease and diagnoses, accordingly, to the victims;

(c) if so, the reasons for failure on the side of the Government doctors to detect the mysterious disease; and

(d) whether Government propose to modernise the testing systems of blood, etc. in various Government hospitals, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARTHA): (a) to (d) A number of cases were admitted to some of the hospitals in Delhi during the last week of June, 1991 and beginning of July, 1991 with high fever and semi-consciousness/unconsciousness. They had no other clinical signs or symptoms to indicate any specific disease. These cases have been diagnosed as heat hyper-pyrexiaence, there is no mystery about the disease.

Criteria for defining the backward sections

1368. SHRI SOM PAL:
SHRI CHIMANBHAI
MEHTA;
SHRIMATI MIRA DAS:

Will the Minister of WELFARE be pleased to state:

(a) what is the definition of the term "socially and educationally